

O.A. No. 505 of 2011

Order dated: 05.08.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. T.K.Choudhury, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, who has already received a copy of this O.A.

2. Applicant, who has retired on 30.06.2000 while working as Sr. Trackman under East Coast Railways, has filed this O.A. "to direct the respondents to pay fixed Medical Allowance from the month of July, 2000 to December, 2005 at Rs. 100/- per month and @ Rs. 300/- w.e.f. 01.01.2006".

3. It is the case of the applicant that though he has preferred a representation as at Annexures-A/3 dated 07.02.2011 before Respondent No. 2 ventilating his grievance, the same is still pending for consideration.

4. Having heard Ld. Counsel for the parties and as agreed to by them, since the representation of the applicant is still pending, without going into the merit of the case, we

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dispose of this O.A. with direction to the Respondent No.2 to consider the pending representation as at Annexure-A/3 dt. 07.02.2011 and pass a reasoned order under intimation to the applicant within a period of 60 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of. No costs.

6. Send copy of this order, along with copy of the O.A., to Respondent No.2 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by 08.08.2011. Free copies of this order be given to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

RK